

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-412 (PB)/2017

IN THE MATTER OF:

Karan Trading Co.
Vs.

.... Applicant/petitioner

Great Indian Nautanki Co. Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Petitioner/Applicant : Mr. Rakesh Kumar, Ms. Chetna Bisht, Advs.

For the Respondent : Mr. Vinay Shukla, Mr. Vishesh Lohan, Advs.
Ms. Versha Maniyar, A/R.

ORDER

Learned Counsel for respondent-Corporate Debtor has handed over six post-dated cheques amounting to Rs. 5,21,890/-. The details of the same are as under:


1. Cheque dated 08.11.2017 drawn on IDBI Bank for an amount of Rs.1,00,000.00/- (Rs.one lakh only).
2. Cheque dated 18.11.2017 drawn on IDBI Bank for an amount of Rs.1,00,000.00/- (Rs.one lakh only).
3. Cheque dated 28.11.2017 drawn on IDBI Bank for an amount of Rs.1,00,000.00/- (Rs.one lakh only).
4. Cheque dated 08.12.2017 drawn on IDBI Bank for an amount of Rs.1,00,000.00/- (Rs.one lakh only).



5. Cheque dated 18.12.2017 drawn on IDBI Bank for an amount of Rs.1,00,000.00/- (Rs.one lakh only).
6. Cheque dated 28.12.2017 drawn on IDBI Bank for an amount of Rs. 21,890/- (Rs. Twenty one Thousand Eight Hundred Ninety only).

It is also conceded by the Counsel for the petitioner that a sum of Rs. 50,000/- has already been received through RTGs and a settlement has been arrived at by accepting a sum of Rs.5,71,890/-.

In view of above, learned Counsel for the petitioner applies for withdrawal of the petition. Dismissed as withdrawn.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)